GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF POWER) DELHI SECRETARIAT 8TH LEVEL, B-WING, I.P.ESTATE NEW DELHI – 110002

No.F.14(130)/ V.S.2025/Power/134 6-1348

Dated: 20/3/2025

To

The Dy. Secretary (Legislation), Question Branch, Delhi Vidhan Sabha, Old Secretariat, Delhi – 110054

Sub: UnStarred Question No.41

Sir,

Please find enclosed copy of reply of the UnStarred Question No.41 for 24.03.2025 (100 Copies each along with a data in PDF File Format in pen drive) for your kind information and further necessary action at your end please.

This issues with the approval of the Hon'ble Minister (Power).

Encl. As above

| | |

Yours faithfully,

Dy. Secretary (Power)

Copy to:-

 The Director, Directorate of Information and Publicity Department, Delhi Vidhan Sabha, Old Secretariat, Delhi - 110054 (150 Copies)

2. The OSD to Minister of Power, GNCTD

Dy. Secretary (Power)

विभाग का नाम :— ऊर्जा विभाग विभाग का पता :— आठवां तल, बी विंग, दिल्ली सचिवालय

अतारांकित प्रश्न संख्या—41 दिनाँक :—24.03.2025

प्रश्नकर्ता श्री सुरेन्द्र कुमार

क्या माननीय ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

क)	प्रश्न आईपीजीसीएल, पीपीसीएल, व डीटीएल का कितना भुगतान	का वर्ष 2015 से 2025 तक विवरण निम्ननुसार है : (करोड़ रूपये में) डिस्कॉम आईपीजीसीएल पीपीसीएल डीटीएल कुल बीआरपीएल 3471.32 8912.77 2900.13 15284.22 बीवाईपीएल 2014.36 7863.23 2164.44 12042.03 कुल 5485.68 16776.00 5064.57 27326.25 आईपीजीसीएल, पीपीसीएल व डीटीएल को भुगतान सुनिश्चित				
ख)	बीएसईएस पर शेष है ; आईपीजीसीएल, पीपीसीएल, व डीटीएल को समय पर भुगतान सुनिश्चित करने के लिए दिनाँक 20.02.2025 के बाद से क्या कदम उठाए गए है; और					
ग)	माननीय सर्वोच्च न्यायालय में चल रहे केस के सिलसिले में 20.02.2025 के बाद से क्या कोई निवेदन दिया गया है यदि हाँ, तो क्या ?	के द्वारा जबाव दे दिया गया है जोकि माननीय सर्वे				

सूचना सक्षम प्राधिकारी से अनुमोदित है।

विकासमार्ड

(विकास पाण्डे) उप सचिव (ऊ र्जा)

VIKAS PANDEY

Dy. Secretary

Department of Power

Govt. of NCT of Delhi

Delhi Secretariat, New Delhi-02

ITEM NO.301

COURT NO.11

SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 4906/2015

BSES RAJDHANI POWER LTD.

Appellant(s)

VERSUS

DELHI ELECTRICITY REGULATORY, COMMISSION

Respondent(s)

[PART HEARD BY : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA AND HON'BLE MR. JUSTICE SANDEEP MEHTA]

IA No. 1/2015 - additional documents

IA No. 10595/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 137927/2023 - INTERLOCUTARY APPLICATION

IA No. 10593/2022 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

WITH

W.P.(C) No. 104/2014 (X)

IA No. 145037/2022 - APPROPRIATE ORDERS/DIRECTIONS

C.A. No. 4013/2014 (XVII)

IA No. 1/2014 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

C.A. No. 4010/2014 (XVII)

IA No. 1/2014 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

W.P.(C) No. 1005/2021 (X)

IA No. 164759/2022 - APPROPRIATE ORDERS/DIRECTIONS

W.P.(C) No. 105/2014 (X)

IA No. 145051/2022 - APPROPRIATE ORDERS/DIRECTIONS

20-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA HON'BLE MR. JUSTICE SANDEEP MEHTA

Dy. Secretary
Department of Power
Govt. of NCT of Delhi
Delhi Secretariat, New Delhi-02

Virallandey

UPON hearing the counsel the Court made the following O R D E R

- 1. Heard the learned counsel for the parties.
- 2. Judgment on the issue relating to creation and continuation of the Regulatory Asset by Electricity Regulatory Commission is reserved.
- 3. Written submissions, if any, shall be filed within two weeks from today.

(INDU MARWAH) AR-CUM-PS

(VINOD KUMAR) COURT MASTER (NSH)

VIKAS PANDEY

Dy. Secretary

Department of Power

Covt of NCT of Delhi

Department, New Delhi-02